

Central Administrative Tribunal Lucknow Bench Lucknow.

CCP No. 89/2006 in O.A. No. 379/2006

This, the 15th day of May, 2008.

Hon'ble Shri M. Kanthaiah, Member (J)
Hon'ble Sri A.K. Mishra, Member (A)

Rati Ram Maurya aged about 47 years son of late Sri Chhotey Lal Maurya, resident of MM-1/1155 K, Vishal Khand, Gomti Nagar, Lucknow (lastly posted and working as PGT (Physics) Kendriya Vidyalaya Lucknow Cantt. District- Lucknow

Applicant

By Advocate: Sri R.C.Singh

Versus

1. Shri Rang Lal Jamuda, IAS, Commissioner, Kendriya Vidyalaya Sangathan, New Delhi.
2. Ms. Pragya Richa Srivastava, I.P.S, Joint Commissioner Kendriya Vidyalaya Sangathan, New Delhi
3. Shri Ranvir Singh, Education Officer, Kendriya Vidyalaya Sangathan, New Delhi
4. Sri Satish Kumar Kukreja, Assistant Commissioner, Kendriya Vidyalaya Sangathan, Lucknow Region, Sector 'J' Aliganj, Lucknow.
5. Sri Jai Prakash Yadav, Principal, Kendriya Vidyalaya, Lucknow Cantt, Lucknow.

Respondents

By Advocate; Sri Surendran P.

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both parties.

Counsel for respondents submits that authorities have complied the order of the Tribunal dated 4.9.2006 passed in O.A.No. 379/2006 and the same has been recorded.

2. The learned counsel for the applicant submits that a liberty may be given to the applicant for agitating on non-complied portion, if any.
3. Under the circumstances, CCP is dismissed with liberty to the applicant, that if he still aggrieved, is at liberty to file fresh O.A. Notices are discharged.

Almugra
(Dr.A.K.Mishra)
Member (A)

(M. Kanthaiah)
Member (J)

15-09-08

HLS/-